

CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH AT RANCHI

Registration No. OA /0051/160/2021 & MA 160/2021

CORAM

HON'BLE SHRI M.C.VERMA, MEMBER (JUDICIAL)
HON'BLE SHRI SUNIL KUMAR SINHA, MEMBER (ADMINISTRATIVE)

DATE OF ORDER: 09.03.2021.

Surendra Prasad Chand, son of Rameshwar Prasad Yadav, aged about 61 and half years, resident of Village Jamalpur, Post-Gamharia, Police Station-Adityapur, District-Seraikella-Kharsawan.

.....Applicant

By advocate : Shri Ravi Kumar Singh

Versus

1. Department of Posts, India through, The Chief Postmaster General, Meghdoot Bhawan, Doranda, Post and P.S.-Doranda, District- Ranchi-834002.
2. The Director, Postal services, Jharkhand, C/o the office of Chief Postmaster General, Meghdoot Bhawan, Doranda, Post and P.S.- Doranda, District- Ranchi-834002.
3. The Senior Superintendent of Post Offices, Singhbhum Division, Jamshedpur, Post and P.S.-Jamshedpur, District-Singhbhum East- 831003.
4. The Director of Accounts (Postal), Jharkhand Circle, Rameshwaram Colony, Bariyatu, Post and P.S.-Bariyatu, District- Ranchi-834007.

.....Respondents

By Advocate : Shri Rajendra Krishna, Id. Sr. SC.

ORDER (ORAL)

Per M.C. Verma, Member (Judl.) :- The matter is at notice stage hearing. Having received advance copy of the OA Shri Rajendra Krishna, Id. Sr. SC has appeared on behalf of the respondents. In instant OA, following prayer has been made :

"The applicant in the present case prays to quash the letter contained in memo no. CR/SB/Misc/2018 dated at JSR-3 the 21.12.2018 whereby and where under a disciplinary proceeding has initiated against the

applicant just 10 days prior to his date of retirement as the allegations made in the charge sheet does not constitute any offence at all rather the same can be said to be an error only which can be set right at any point of time and due to which no financial loss has occurred to the department and the applicant also prays for a direction upon the respondents to immediately release entire retirement benefits in favour of the applicant with an which are not paid to him due to pendency of the disciplinary proceeding interest @ 10% over and above the statutory interest. And the applicant further prays for any other relief/reliefs to which he may be found entitled to in peculiar facts and circumstances of this case."

2. Learned counsel Shri Ravi Kumar Singh appearing for applicant submits that sole allegation against the applicant is that while opening SB Account at Gamaharia SO he did not follow the compliance of KYC norms. Ld. Counsel urge that charge memo was issued before 10 days of retirement of the applicant. That applicant superannuated on 31.12.2018 and that charge memo was issued to him on 21.12.2018. That though disciplinary proceeding has been set up and Inquiry Officer has been appointed but no date of commencement of inquiry has yet been communicated by the Inquiry Officer or by the Department. That there are several allegation also, that applicant is a senior citizen and he at this stage does not want to press all those illegalities but merely wants that the OA may be disposed of with direction to the respondents department to complete the inquiry within stipulated time frame fixed by the Tribunal. He undertakes that applicant will participate in the inquiry and would render every co-operation.

3. Learned counsel for respondents submits that inquiry has been initiated at behest of information given by the CBI and that

respondents would take every steps to conclude the inquiry at earliest possible. He suggests that six months time shall be sufficient to conclude the inquiry.

4. Having considered the submissions. The OA is disposed of with direction to the respondents to conclude the inquiry within six months from the date of receipt of a copy of this order. Applicant shall render every co-operation in completion of inquiry.

5. With the above directions, the OA is disposed of. Pending MA also stand disposed of.

[Sunil Kumar Sinha]
Member (A)

[M.C. Verma]
Member (J)

Pkl/